

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSMiscellaneous Application No. 1381/2024 in CrI.A. No. 1677/2023

Y. BALAJI

Applicant(s)/
Appellant(s)

VERSUS

THE ASSISTANT COMMISSIONER OF POLICE
CENTRAL CRIME BRANCH (JOB RACKETING) & ANR.

Respondent(s)

(FOR ADMISSION and IA No. 165306/2024 - APPROPRIATE
ORDERS/DIRECTIONS)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Applicant(s)/
Appellant(s)Mr. Gopal Sankarnarayanan, Sr. Adv.
Mr. Balaji Srinivasan, AOR
Mr. Vishwaditya Sharma, Adv.
Mr. Shiva Krishnamurti, Adv.

For Respondent(s)

Mr. Shekhar Naphde, Sr. Adv.
Mr. D. Kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Chinmay Anand Panigrahi, Adv.
Mr. Veshal Tyagi, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. Mayank Pandey, AOR
Mr. Ashish Kumar Pandey, Adv.

Mr. S. Gurukrishnakumar, Sr. Adv.
Mr. Pranav Sachdeva, Adv.
Mr. Jatin Bhardwaj, Adv.
Mr. Abhay Nair, Adv.
Mr. Ashwin Kumar, Adv.
Ms. Neha Rathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

We direct the State Government to place on record the copies of the applications and other correspondence made with the Office of the Hon'ble Governor as regards the grant of sanction to prosecute the Ex-Minister.

We also direct the State to file on record the copies of the orders appointing Prosecutors who are to conduct the prosecution in the cases subject matter of this application. The State will also set out the experience of the Prosecutors and other details about the Prosecutors.

An affidavit by the State in terms of the above directions shall be filed within a period of one week from today.

List on 2nd September, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)